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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 2738/2019 and Crl. M.A. 10998/2019

JASWANT KUMAR SRIVASTAVA

..... Petitioner

Through: Ms. Kavita Jha and Mr. Udit Naresh, Advocates

versus

ASSISTANT COMMISSIONER OF INCOME

TAX & ANR

..... Respondents

Through: Mr. Vivek Gurnani, proxy counsel for Mr.

Zoheb Hossain, Sr. Standing Counsel for R-1

Mr. Balbir Singh, Sr. Advocate with Mr. Abhishek

S.Baghel, Mr. Ankit Vijaywargiya, Mr. Arbab A. Husain

and Mr. Thyag Rajan, Advocates for R-2

+ CRL.M.C. 2920/2019

LALIT KUMAR SRIVASTAVA

..... Petitioner

Through: Ms. Kavita Jha and Mr. Udit Naresh, Advocates

versus

ASSISTANT COMMISSIONER OF INCOME

TAX & ANR

..... Respondents

Through: Through: Mr. Vivek Gurnani, proxy counsel for Mr. Zoheb Hossain, Sr. Standing Counsel for R-1

Mr. Balbir Singh, Sr. Advocate with Mr. Abhishek

S.Baghel, Mr. Ankit Vijaywargiya, Mr. Arbab A. Husain

and Mr. Thyag Rajan, Advocates for R-2

CORAM:

HON'BLE MR. JUSTICE R.K.GAUBA

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% ORDER 30.07.2019

On the adjournment slip moved by the counsel for the first respondent, these matters are adjourned.

Both the respondents are called upon to file their responses within four weeks hereof. In the event of the replies being filed, rejoinder may be filed within two weeks thereafter.

Be listed on 08.01.2020.

Interim order to continue till the next date of hearing.

R.K.GAUBA, J

JULY 30, 2019

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